

BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 202/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: IFGL Refractories Ltd.

V/s.

Sona Alloys Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	MIHIR PARIKH	Adv.	APPLICANT	<u>MSPK</u>
2.	:	:	:	:

ORDER

Learned Advocate Mr. Mihir Parikh present for Operational Creditor/Petitioner.
None present for Respondent.

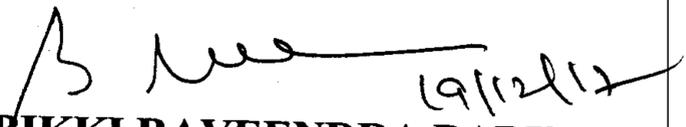
Learned Counsel for petitioner filed Purshis to withdraw the petition on the ground
that Corporate Debtor made payment.

Permission granted.

Petition is disposed of as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 19th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL